## RAJYA SABHA

Thursday, the 24th March, 1983/3, Chaitra 1905 (Saka,)

The House met at eleven of the clock, Mr. Chairman in the Chair.

## ORAL ANSWERS TO OUESTIONS

"Pollution of Ganga Waters"

\*361. SHRI LAKHAN SINGH: SHRI HARISHANKAR BHABHRA:t

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that accord, ing to the survey conducted by the Central Pollution Control Board, the pollution of Ganga waters is steadily increasing and that at certain stretches of the river it is not only unfit for human consumption but unfit for ir rigation purposes too; and
- (b) if so, what are the details thereof and what remedial measures are proposed to be taken in this re gard?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINH): (a) and (b) According to the survey conducted by the Central Board for the Prevention and Control of Water Pollution, the stretches of the river immediately downstream of Kannuj, Kan-pur, Allahabad, Varanasi, Patna and Calcutta are polluted and not fit for human consumption without adequate treatment. However, the water is fit for irrigation purposes.

The Central and State Boards for Prevention and Control of Water Pollution are taking measures to regulate the discharge of industrial and domestic effluents from the polluting sources.

fThe question was actually asked on the floor of the House by Shri Hari Shankar Bhabhra.

श्री हरी शंकर भाभवा । सभापति महोदय, जिस गंगा को पतित पावनी समझते हैं, ब्राज उस गंगा का पानी इतना पौल्यटड हो गया है कि पीने का तो सवाल ही नहीं, सिचाई के लिखे भी उसका प्रयोग नहीं किया जासकना। उसमें मछलियां बगैरह भी पदा नहीं हो रही हैं। यह बहुत लम्बी दूरी तक ऐसा हो रहा है, उल्वरिया, डाइमंड हार्वर भ्रीर भ्रागे चौबीस परगना तक, दोनों किनारों पर पानी सिंचाई के प्रयोग में नहीं धा रहा है। इसी तरह से कानपूर, इलाहाब द, बाराणसी श्रीर उसके नीचे तक पानी पौल्यटेड हो गया हैं। इसका सबसे बड़ा कारण यह है कि जो इंडस्ट्रीज लगी हुई हैं और नगरपालिकाओं द्वारा जो सीवज द्याता है, वैस्टेज द्याता है, उसको रोकने का कोई प्रयास नहीं हो रहा है। साथ ही जहां तक स्टेट भवनंमेन्ट्स का सवाल है, स्टट गवर्नमेन्ट्स के जो साधन हैं, वित्तीय साधन, वे इतने कम हैं कि इस और ध्यान नहीं दे पा रहे हैं। इसलिये मैं माननीय प्रधानमंत्री जी से पुछना चाहंगा कि क्या वे इस नीति को एक ग्रोवर ग्राल नीति समझकर ग्रोर उसके ग्रन्तर्गत राज्यों को विशेष विलीय सहायता और दूसरी सहायना देंगी ताकि वहां पर इस वाटर पोल्यूशन को रोकने के लिये कुछ कदम उठाए जा सकें?

श्रीमती इन्दिरा गांधी: जहां तक हम से होता है वहां तो हम सहायता देते ही हैं लेकिन जैसा माननीय सदस्य को मालूम है, यह स्टेट सब्जेक्ट है श्रीर हमेशा वे हमारे दखल को बहुत खुशी से स्वीकार नहीं करते हैं। दूसरी बात यह है कि यह ज्यादातर पोल्यूशन जो है वह इंडस्ट्रीज का है ग्रीर श्रव जब भी कोई लाइसेंस देते हैं या किसी को स्वीकृति देते हैं इंडस्ट्री लगाने की, उसमें हमेशा एक क्लाज होती है कि वे इस पौत्यूशन को देखें सबसे जहरी काम तो स्युनिस्पैलिटिज का

धसल में है, री-साइ-लिंग आफ दि वेस्ट जिसको कहते हैं, इसलिय साइंस पालिसी धीर टेक्नालाजी पालिसी सब में जोर देते है। लेंकिन सच हैं कि यह अभी हो नहीं रहा हैं।

भी हरी शंकर भाभड़ा : मान्यवर, सैन्ट्रल प्रिवेंशन एण्ड कन्ट्रोल धाफ वाटर पौल्युशन एक्ट लागु हुए काफी वर्ष हो चुके हैं। लेकिन इस कानून को तोड़ने का काम किया जा रहा है। सरकार ने धाज तक इस कानुन को लागु करने के लिये ईमानदारी से कहीं भी ध्यान नहीं दिया ताकि इस कानून का पालन किया जाये। जैसा माननीया प्रधानमंत्री जी ने कहा वह स्वयं वित्तीय सहायता राज्यों कों देती हैं। लेकिन सवाल यह हैं कि यह पोप्लय-शन जो घटना चाहिए वह बढ़ रहा हैं। ग्रीर इसके लिए जो कानून बने हुए है, भापकी एक नेशनल कमेटी ग्रान एनवायनं मेंटल पोल्युशन एण्ड कोम्राडिवेशन 1972 में हुई थी, उस कमेटी ने भी इस सम्बन्ध में अब तक क्या किया है ? इस ऐक्ट को लागू करने के लिए जो सेंट्रल ऐक्ट है, केन्द्रीय सरकार क्या कर रही है?

SHRI DIGVUAY SINH; The States have their own State Boards for water and air pollution control and they have been taking action. It is not right to say that no action has been taken. I would read out all the industries that have been identified as polluting industries in all the States covered by The States are Bihar, the question. Uttar Pradesh, West Bengal and even Delhi and Haryana in relation to the All told, I can give the number of such industries in each of the above States which have been identified as polluting industries. The figures are 95 in Bihar, 110 in Haryana, 109 in Uttar Pradesh, 120 in West Bengal and 79 in Delhi. Out of these industries effluent treatment plants are commissioned are 8 in Bihar, 6 in Haryana, 32 in Uttar Pradesh, 37 in West Bengal and 30 in Delhi. Those industries

where the construction of water treatment and pollution abatement system is in the planning stage are 6 in Bihar, 10 in Haryana, 15 in Uttar Pradesh, 16 in West Bengal and 15 in Delhi. In the case of the remaining industries, action has been taken and prosecution has been launched. I could read them out in each State.

MR. CHAIRMAN: How long will you take?

भी हरी शंकर सामझा: मेरा पूछने का मतलब यह है कि वाटर पोल्यूशन की स्थिति यह है कि यह 1.5 लाख प्रति मिली लिटर जो पहले था वह प्रब बढ़ करके 4.6 लाख प्रति मिली लिटर हो गया है। यह रिजल्ट है उसका श्रीर प्राप कह रहे हैं कि कदम उठा रहे हैं श्रीर रिजल्ट यह है कि एक से बढ़ कर चार तक वह बढ़ गया है ...

श्रीमती इन्दिर गांधी : जनसंख्या भी बढ़ रही है, उद्योग भी बढ़ रहे हैं (अयद्यान)

एक भाननीय सदस्य : क्या करेंग (व्यवधान)

श्री अगन्नायराच जोती: इस सरकार की विशेषता यह है कि एवरीधिंग इस श्राम थी वर्ज शाफ कोलेप्स ...(अयवधान)

श्रो हरो शं<sup>कर</sup> मामदा : करण्यन भी बढ़ रही है।

श्री सभापति: श्री ए पी० शर्मा ने कहा या कि गंगा तो कभी पोल्यूट होती ही नहीं मैंने इसी हाउस में सुना था।

SHRI KALYAN ROY: • When this Pollution Bill was being piloted in the Lok Sabha, the then Minister for Works and Housing, Mr. Sikhandar Bakht had stated that as per the provisions of the Act the Central Government and State Governments had to provide funds to the Central Board and the State Boards respectively for implementing the provisions of the Act. However, due to pressure of limited resources, Governments were

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not able to provide adequate funds and some cess or levy was imposed by the local authorities on specific industries. The proposal for 70 per cent rebate was opposed by all of us. Is it not a fact that most of the industries right from Calcutta upto Allahabad upstream have not paid whatever levies were fixed for them and they have gone to the High Court and got injunction? I can name them. One is Bengal Paper Mill of the Bangoors. As a result, the whole provisions of the Act have become practically dead and the result is that pollution is increasing. Unless you take serious and drastic action against those industries nothing will happen and pollution will only increase. I would like to know what deterrent steps are you taking against those industries which are deliberately violating the Act in order to earn more profit.

SHRI 'DIGVIJAY SINH: Under the present laws *on* water pollution control, there is provision for criminal prosecution under which the pollutant is liable to go to jail and pay fine. But I do agree that the present system of jurisprudence in this country makes a provision for going in for stay orders and this has been, I believe, a bugbear and we are re-examining this and, Sir, next month, we are going to have a meeting of all the Boards to re-examine this from the point of view of implementation of this under the law.

MR. CHAIRMAN: Yes, Mrs. Najma Heptulla.

DR. (SHRIMATI) NAJMA HEP-TULLA: I thought you did not notice me, Sir

में माननीय मंत्री जी से पूछना बाहती हूं कि जो इंडस्ट्रियल पाल्यूणन हो रहा हैं, गंगा वाटर में वह तो हैं ही, और वह न सिर्फ गंगा में ही बल्कि दूसरी दिरियाओं के आसपास भी लोग जो कचरा फेंक्त हैं हयूमन पाल्यूणन होता हैं और वहां पर डेड्बाडीज डालते हैं, बहुत सी चीजें उसमें डालते हैं उससे होता हैं तो इसके बारे में सरकार क्या किसी वार्लटरी आगेनाइजेशन की मदद लेकर एक बाडी बनायेगी ? इसके बारे में सरकार का क्या ख्याल है?

oxiru. ijxurviJAi Hinii: sir, it is very true that this is more a question of creating consciousness and civic consciousness can never be created by any Government fiat and it can only be something which is voluntary and which is spontaneous. Volun-tarary bodies, various voluntary bodies, have come up in various parts of the country and various institutions, especially universities, have been involved in creating this kind of input both from the scientific point of view and public awareness point of view and I am happy to tell you, Sir, that even amongst us parliamentarians, there are many here who have been actively involved in a called the Parliamentary Environmental Forum and in the last two months, Sir, 7 Assemblies have created Legislature Environmental Forums which have hundreds of MLAs under the message of the honourable Prime Minister who are involved in creating this of awareness and consciousness.

SHRI DINESH GOSWAMI; Sir, the honourable Minister. . . .

SHRI KALYAN ROY: Don't go on appointing people as Directors who would pollute the Reserve Bank and the IDBI.

SHRI DINESH GOSWAMI: Sir, the honourable Minister has said that to prevent pollution it requires civic consciousness. Is it also not a fact that a number of Government undertakings and semi-government undertakings are creating an atmosphere of pollution by dumping their wastage in the rivers and ponds? What is the Government doing or what direction has the Government given to these various Government and semi-Government undertakings in this regard?

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DIGVIJAY SINH: SHRI Sir, throughout the country and beyond the Ganga, in every state, the Water Pollution Control Boards of the States have been advised properly and they know that there is no discrimination between a public undertaking and a private sector undertaking and the steps are being taken with regard to every enterprise, which pollutes, against the polluter and the norms have been laid down under the law and there is no discrimination.

SHRI SADASHIV BAGAITKAR: Sir. I want to put a question. . . .

MR CHAIRMAN: I think we cannot go to the other rivers; this is only about the Ganges and I think the question does not admit so much of discussion. Question No. 362.

## Modernisation of Indian Iron and Steel Company at Burnpur

\*362. SHRI INDRADEEP SINHA: f SHRI SURAJ PRASAD;

Will the Minister of STEEL AND MINES be pleased to state:

- (a) whether it is a fact that modernisation of the Indian Iron and Steel Company at Burnpur has become over-
- (b) whether it is also a fact that a contract haj been signed with Soviet experts to prepare the feasibility report in this regard; and
- (c) if so, by when the report is likely to be submitted and by when modernisation process is likely to commence?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): (a) and '(b) Yes, Sir.

(c) The feasibility report is likely to b<sub>e</sub> received by January, 1984. The Government will consider this report »nd then take a decision about the modernisation project.

tThe question was actually asked on the floor of the House by Shri Inderdeep Sinha.

SHRI INDRADEEP SINHA: Sir, sometimes, it i3 said that brevity is the soul of wit or wisdom. But here was an occasion when the Minister could have elaborated the subject a little more Now, Sir, the Indian Iron and Steel Company was a British concern and it was nationalised some time back. the nationalisation, it was also modernised, as we were toid at that time that it was 'rehabilitated' and that some amount of money was spent on its modernisation. So, my first question to the honourable Minister is this: When was this firm nationalised and what amount was spent on its rehabilitation and modernisation? What is the product-mix of this Plant, and what type of changes, either in the process of steel making or in the product-mix envisaged, for which a new are contract has been signed with Soviet authorities and a feasibility report has been called for?

to Questions

SHRI N. K. P. SALVE: Sir, the plant was taken over in July 1972 and the acquisition of shares was in July, 1976. No. 1. No. 2, a sura of Rs. 59 crores was spent to arrest further deterioration which had been in the plant when the Government took over. No. 3, there is no feasibility report as yet. So the question of what product-mix! has been advised would not arise.

SHRI INDRADEEP SINHA: No. Sir. my question was different. What is the present product-mix and what changes in the product-mix and in the steel-making process are envisaged, for which the contract has been signed.

SHRI N. K. P. SALVE: The contract has not been signed for product-mix. The contract has been signed to get a feasibility report which will come in 1984 January. After the feasibility report comes, we will go into the various proposals, examine and implement the some, and then the question of productmix will arise.